

MINUTES OF THE MEETING No. 26/10 dated 23.9.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.26/10 for confirmation and confirmed and adopted the same without any change.

Case No A-118 NC No.26/10 Dated 23.9.09	M/ s VVF Ltd, Mumbai F.No.01/83/162/332 /AM10/DES-IV RLA F.No.03/95/40/108/AM10
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The Committee considered the case as per agenda. As in past, company has not given correct declaration it was decided that production and consumption data for the last three years duly certified by the Central Excise Department may be called for from the firm. The Committee accordingly decided to call for the said information from the firm and deferred the case for four weeks. Accordingly the case may be re-listed on 21.10.2009.

Case No A-119 NC No.26/10 Dated 23.9.09	M/ s Surya International, F.No.01/83/50/17 /AM08/DES-IV RLA F.No.08/24/40/347/AM07 Lic.No.0810064076 dated 3.4.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 7.10.2009.

Case No A-120 NC No.26/10 Dated 23.9.09	M/ s Kawaken Sterling Surfactents Ltd, F.No.01/83/162/537 /AM10/DES-IV RLA F.No.03/94/40/219/AM10
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/43/2009-Ch-III dated 27.8.2009 as under:-

Export Item	Qty.	Import Item	Qty.
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AMISOL FDE-Y (Di Ethanol Coconut Fatty Amide with Glycerin)	1 kg	1. Coconut Oil 2. Di Ethanol Amine	0.711 Kg 0.340 Kg
AMISOL FME (Mono Ethanol Coconut Fatty Amide with Glycerin)	1 kg	1. Coconut Oil 2. Mono Ethanol Amine	0.825 Kg 0.228 Kg
AMISOL CME (Mono Ethanol Coconut Fatty Amide)	1 kg	1. Coconut Oil 2. Mono Ethanol Amine	0.910 Kg 0.256 Kg
AMISOL KD 3 (Di Ethanol Palm Kernel Fatty Amide with Glycerin)	1 kg	1. Palm kernel Oil 2. Di Ethanol Amine	0.745 Kg 0.307 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-121 NC No.26/10 Dated 23.9.09	M/ s United Technologists, Chennai F.No.01/83/162/342 /AM10/DES-IV RLA F.No.04/24/40/0036/AM07 Lic.No.0410082113 dated 12.6.2006
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 23.9.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	FIBRE GLASS CLOTH STYLE 34-L (8.5 x 7.5) – 5180 SQ.MTR.	1610.000 Kg
2.	FIBRE GLASS CLOTH STYLE 32-L (07 x 07) – 5000 SQ.MTR.	1300.000 Kg
3.	FIBRE GLASS CLOTH STYLE LC-42 F (11.5 x 9.5) – 3150 SQ.MTR.	1200.000 Kg
4.	FIBRE GLASS CLOTH STYLE 59-F (16.5 x 14) – 4550 SQ.MTR.	1450.000 Kg

5.	FIBRE GLASS CLOTH STYLE EKC(4826) – 3000 SQ.MTR.	1300.000 Kg
6.	FIBRE GLASS CLOTH STYLE TAPE – MIL - 250 SQ.MTR.	60.000 Kg
7.	FIBRE GLASS CLOTH STYLE TAPE 7 – MIL - 300 SQ.MTR.	70.000 Kg

Import Item

S.No.	Description of Item	Quantity
1.	FIBRE GLASS YARN EC 9 68 Z28 T31K H9 (G 75 1/0)	3669.500 Kg
2.	FIBRE GLASS YARN EC9 136 Z28 T 30K H9 (G 37 1/0)	3322.400 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-135 NC No.26/10 Dated 23.9.09	M/ s Indokem Ltd, Mumbai F.No.01/83/50/327 /AM08/DES-IV RLA F.No.03/94/40/0001/AM08 Lic. No.0310429413 dated 15.5.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 7.10.2009.

Case No M-136 NC No.26/10 Dated 23.9.09	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/861 /AM09/DES-IV RLA F.No.03/94/40/0154/AM08 Lic. No.0310489069 dated 6.10.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the

Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 7.10.2009.

Case No M-137 NC No.26/10 Dated 23.9.09	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/877 /AM09/DES-IV RLA F.No.03/94/40/0438/AM08 Lic. No.0310489393 dated 7.10.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 7.10.2009.

Case No M-138 NC No.26/10 Dated 23.9.09	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/886 /AM09/DES-IV RLA F.No.03/94/40/0526/AM08 Lic. No.0310490032 dated 13.10.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 7.10.2009.

Case No M-139 NC No.26/10 Dated 23.9.09	M/ s Vishnu Chemicals Ltd, Visakhapatnam F.No.01/83/50/998 /AM09/DES-IV RLA F.No.26/24/40/0002/AM09 Lic. No.2610007594 dated 25.11.2008
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The Committee considered the case as per agenda. The representative of the Deptt. of C&PC(Chem.Div) and offered written comments dated 18.9.2009 stating that the firm has not given any justification for enhancement of the quantity of import item Chrom Ore. The Committee accordingly decided to maintain status quo.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-140	M/ s Vishnu Chemicals Ltd, Visakhapatnam
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NC No.26/10 Dated 23.9.09	F.No.01/83/50/899 /AM09/DES-IV RLA F.No.26/24/40/0001/AM09 Lic. No.2610007483 dated 16.10.2008
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The Committee considered the case as per agenda. The representative of the Deptt. of C&PC(Chem.Div) and offered written comments dated 18.9.2009 stating that the firm has not given any justification for enhancement of the quantity of import item Chrom Ore. The Committee accordingly decided to maintain status quo.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

MEETING NUMBER

: 26/83-ALC1/2009

MEETING DATE : 23.09.2009

1	Case No.:484/21/82-ALC4/2007	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status :Case Approved
	HQ File :01/82/050/00933/AM06/	RLA File :04/24/040/00443/AM06/	Lic.No/Date:0410076341 21.11.2005	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.25/10 dated 16/9/09 in Case No.A-117. Hence the case is withdrawn.			

2	Case No.:13/36/81-ALC2/2007	Party Name:UNI KLINGER LIMITED,	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Transferred to Different Section
	HQ File :01/81/050/00433/AM08/	RLA File :31/24/040/00106/AM08/	Lic.No/Date:3110031556 13.11.2007	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI (DES-VI) Division since the export item is under Chapter 25 of ITC(HS) which is allocated to DES-VI..			

3	Case No.:4/18/83-ALC1/2009	Party Name:JAMEELA WOOD INDUSTRIES	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/00333/AM10/	RLA File :07/24/040/00493/AM08/	Lic.No/Date:0710054717 30.11.2007	Defer Date:21.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA called for vide letter dated 25/8/09 . Reminder issued on 18.9.09. Accordingly the case may be relisted on 21.10.09.			

	Case No.:7/19/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Approved
	HQ File :01/83/050/00614/AM09/	RLA File :03/94/040/00381/AM09/	Lic.No/Date:0310479134 17.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No.46011/136/2006-PC-II dated 9.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Nitro Cellulose Pigment Chips	1 Kg	1. Nitro Cellulose Resin 2. Relevant Organic/Inorganic Pigment 3. Acetyl Tributyl Citrate 4. Ethyl Acetate/Ethyl Alcohol	1.02 Kg/Kg content in the export product 1.02 Kg/Kg content in the export product 1.02 Kg/Kg content in the export product 0.20 Kg
	Polyamide Resin Pigmented Chips	1 Kg	1. Polyamide Resin 2. Relevant Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	1.02 Kg/Kg content in the export product 1.02 Kg/Kg content in the export product 0.20 Kg
	Vinyl Resin Pigmented	1 Kg	1. Vinyl Resin	1.02 Kg/Kg content in

4	Chips		2. Relevant Organic/Inorganic pigment 3. Ethyl Acetate/Ethyl Alcohol	the export product 1.02 Kg/Kg content in the export product 0.20 Kg
	Acrylic Resin Pigmented Chips	1 Kg	1. Acrylic Resin 2. Relevant Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	1.02 Kg/Kg content in the export product 1.02 Kg/Kg content in the export product 0.20 kg
	Cellulose Acetate Butyrate pigmented Chips	1 Kg	1. Cellulose Acetate Butyrate Resin 2. Relevant Organic/Inorganic Pigment 3. Phthalate Plasticizer 4. Ethyl Acetate/Ethyl Alcohol	1.02 Kg/Kg content in the export product 1.02 Kg/Kg content in the export product 1.02 Kg/Kg content in the export product 0.20 kg
	Poly Vinyl Butyral Pigmented Chips	1 kg	1. Polyvinyl Butyral Resin 2. Relevant Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	1.02 Kg/Kg content in the export product 1.02 Kg/Kg content in the export product 0.20 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

5	Case No.:20/48/83-ALC1/2008	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Rejected
	HQ File :01/83/050/01289/AM09/	RLA File :02/24/040/00267/AM09/	Lic.No/Date:0210123187 13.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 15/7/09 and reminder dated 13/8/09 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:9/37/85-ALC3/2008	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Transferred to Different Section
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6	HQ File :01/85/050/00262/AM09/	RLA File :09/24/040/00421/AM09/	Lic.No/Date:0910037113 18.02.2009	Defer Date:23.09.2009
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI (DES-VI) Division as the export product is under Chapter under 25 of ITC(HS) Code which is allocated to DES-VI as per O&M Instructions.				

7	Case No.:17/14/83-ALC1/2009	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/00251/AM10/	RLA File :03/94/040/00982/AM08/	Lic.No/Date:0310511900 17.03.2009	Defer Date:21.10.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the reminder issued on 8.9.2009. Accordingly the case may be re-listed on 21.10.2009.				

8	Case No.:28/2/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/01386/AM09/	RLA File :10/24/040/00119/AM09/	Lic.No/Date:1010033165 27.03.2009	Defer Date:21.10.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.10.2009.				

9	Case No.:34/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/01392/AM09/	RLA File :10/24/040/00137/AM09/	Lic.No/Date:1010033230 31.03.2009	Defer Date:21.10.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.10.2009.				

10	Case No.:35/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/01393/AM09/	RLA File :10/24/040/00138/AM09/	Lic.No/Date:1010033234 31.03.2009	Defer Date:21.10.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.10.2009.				

	Case No.:37/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
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11	HQ File :01/83/050/01395/AM09/	RLA File :10/24/040/00140/AM09/	Lic.No/Date:1010033243 31.03.2009	Defer Date:21.10.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.10.2009.				

12	Case No.:36/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01394/AM09/	RLA File :10/24/040/00139/AM09/	Lic.No/Date:1010033236 31.03.2009	Defer Date:30.09.2009
Decision : This case was not in this agenda. According the case may be relisted on 21.10.09				

13	Case No.:41/2/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/00002/AM10/	RLA File :03/95/040/01001/AM09/	Lic.No/Date:0310514009 01.04.2009	Defer Date:21.10.2009
Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of C&PC(PC.Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 21/10/2009.				

Case No.:16/12/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Approved
HQ File :01/83/050/00207/AM10/	RLA File :03/95/040/00959/AM09/	Lic.No/Date:0310515850 16.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/35/2009-Ch-II dated 14.9.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
LAKPOL PS 20 (Polysorbate 20) (Sorbitol Mono Laurate 20 Mole ethoxylate)	1 Kg	1. Sorbitol 70% 2. Lauric Acid 3. Ethylene Oxide	0.148 Kg 0.163 Kg 0.717 Kg
LAKPOL PS 40 (Polysorbate 40) (Sorbitol Palmitate 20 Mole ethoxylate)	1 Kg	1. Sorbitol 70% 2. Palmatic Acid 3. Ethylene Oxide	0.142 Kg 0.200 Kg 0.686 Kg
LAKPOL PS 60	1 Kg	1. Sorbitol 70%	0.139 Kg

(Polysorbate 60) (Sorbitol Stearate 20 Mole ethoxylate)		2. Stearic Acid 3. Ethylene Oxide	0.217 Kg 0.672 Kg
LAKPOL PS 80 (Poly Oxy Ethylene Sorbitol Mono Oleate) (Sorbitol Mono Oleate 20 Mole ethoxylate)	1 Kg	1. SMO 2. Ethylene Oxide	0.327 Kg 0.67 Kg
LAKPOL PG 4000 (PEG – 90) (C ₁₈₁ H ₃₆₄ O _{91.5})	1 Kg	1. DEG 2. Ethylene Oxide	0.0265 Kg 0.9735 Kg
LAKPOL PG 6000 (PEG-150) (C ₂₇₂ H ₅₄₆ O ₁₃₇)	1 Kg	1. DEG 2. Ethylene Oxide	0.0177 Kg 0.9823 Kg
SML 20 (Sorbitan Laurate) (Sorbitan Mono Laurate)	1 kg	1. Sorbitol 70% 2. Ethylene Oxide	0.751 Kg 0.578 Kg
SMP 40 (Sorbitan palmitate)	1 kg	1. Sorbitol 70% 2. Palmitic Acid	0.645 Kg 0.637 Kg
SMS 60 (Sorbitan Mono Stearate)	1 Kg	1. Stearic Acid 2. Sorbitol 70%	0.660 Kg 0.423 Kg
LAKTON – 40 (Hydrogenated Castor Oil 40 mole ethoxylate)	1 Kg	1. HCO 2. Ethylene Oxide	0.350 Kg 0.650 Kg
LAKPOL – 127 (Steareth – 21) (Stearyl Alcohol 20 mole ethoxylate)	1 Kg	1. Stearyl Alcohol 2. Ethylene oxide	0.23 Kg 0.766 Kg
LAKPOL – 72 (Poly Oxy Ethylene Stearyl Alcohol) (Stearyl Alcohol 2 mole ethoxylate)	1 Kg	1. Stearyl Alcohol 2. Ethylene Oxide	0.073 Kg 0.247 Kg
LAKPOL – E-75 (PPG – 15 Stearyl Ether) (Stearyl Alcohol 15 mole	1 Kg	1. Stearyl Alcohol 2. Propylene Oxide	0.235 Kg 0.764 Kg

ethoxylate)			
LAKPOL – 561 (Mixture of Glycerin Mono Stearate & Stearic Acid 100 mole ethoxylate in equal ratio)	1 Kg	1. Glycerin 2. Stearic Acid 3. Ethylene Oxide	0.128 Kg 0.409 Kg 0.45 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:5/18/83-ALC1/2009	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Approved
	HQ File :01/83/050/00334/AM10/	RLA File :03/95/040/00776/AM09/	Lic.No/Date:0310516365 20.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638. The Committee in view of the firm's letter No.PWS/ABL-10/2009-10 dated 24.8.2009 decided to amend the description of import item as round rough logs. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

16	Case No.:1/6/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Approved
	HQ File :01/83/050/00049/AM10/	RLA File :10/24/040/00005/AM10/	Lic.No/Date:1010033467 24.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/02/09-10 dt. 22.9.2009 stating that the weighted average yield comes to 11.86% whereas the firm has applied at 11.72 % yield, the Committee decided to approve the case at 11.86 % yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	29.650 MT	Light Black Pepper (Light Berries)	250.000 MT
	This decision is applicable for this licence only.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:2/6/83-ALC1/2009	Partv Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:26/83-ALC1/2009	Status:Case
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		23.09.2009	Approved
HQ File :01/83/050/00050/AM10/	RLA File :10/24/040/00006/AM10/	Lic.No/Date:1010033468 24.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/02/09-10 dt. 22.9.2009 stating that the weighted average yield comes to 12.64% whereas the firm has applied at 11.72 % yield, the Committee decided to approve the case at 12.64 % yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	31.600 MT	Light Black Pepper (Light Berries)	250.000 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.:5/6/83-ALC1/2009	Party Name:JAIN SOLAR AGENCY	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Approved
HQ File :01/83/050/00053/AM10/	RLA File :03/94/040/00309/AM09/	Lic.No/Date:0310517052 24.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/210/09-TSW/ dated 22.9.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Wooden Pallent box. (Made out of Pine Wood)	1 CBM	Pine Wood Rough Logs	1.3868 CBM
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:6/6/83-ALC1/2009	Party Name:JAIN SOLAR AGENCY	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Approved
HQ File :01/83/050/00054/AM10/	RLA File :03/94/040/00977/AM09/	Lic.No/Date:0310517056 24.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/210/09-TSW/ dated 22.9.2009 as under:-			

Export Item	Qty.	Import Item	Qty.
Wooden Pallent box. (Made out of Pine Wood)	1 CBM	Pine Wood Rough Logs	1.387 CBM
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.: 10/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status: Case Deferred
	HQ File :01/83/050/00059/AM10/	RLA File :09/24/040/00017/AM10/	Lic.No/Date:0910037789 28.04.2009	Defer Date:21.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8/9/2009 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 21.10.2009..			

21	Case No.: 11/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status: Case Deferred
	HQ File :01/83/050/00060/AM10/	RLA File :09/24/040/00016/AM10/	Lic.No/Date:0910037790 28.04.2009	Defer Date:21.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8/9/2009 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 21.10.2009..			

22	Case No.: 15/12/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status: Deffered and Re-indexed
	HQ File :01/83/050/00206/AM10/	RLA File :03/94/040/00039/AM10/	Lic.No/Date:0310517618 28.04.2009	Defer Date:07.10.2009
	Decision : This case was not in this agenda. According the case may be relisted on 21.10.09			

23	Case No.: 36/7/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status: Case Deferred
	HQ File :01/83/050/00099/AM10/	RLA File :03/94/040/00071/AM10/	Lic.No/Date:0310518796 07.05.2009	Defer Date:07.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.10.2009.			

24	Case No.: 4/14/83-ALC1/2009	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status: Case Approved
	HQ File :01/83/050/00238/AM10/	RLA File :15/24/040/00001/AM10/	Lic.No/Date:1510007339 12.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/15/2009-OC-II dated 9.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Masterbatch Film AF-03X (Containing 79.5%+1% Calcium Carbonate & 20.5+/1% LLDPE)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate	0.2055 Kg 0.8168 Kg
	Masterbatch Film AID -01 (Containing 78.5%+1% Calcium Carbonate & 21.5+/1% LLDPE)	1 Kg	1. LLDPE 2. Calcium Carbonate	0.2158 Kg 0.8070 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

25	Case No.: 21/8/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status: Deffered and Re-indexed
	HQ File :01/83/050/00121/AM10/	RLA File :10/24/040/00142/AM09/	Lic.No/Date:1010033624 12.05.2009	Defer Date:21.10.2009
	Decision : This case was not in this agenda. According the case may be relisted on 21.10.09			

26	Case No.: 18/12/83-ALC1/2009	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status: Case Deferred
	HQ File :01/83/050/00209/AM10/	RLA File :08/24/040/00027/AM10/	Lic.No/Date:0810080052 19.05.2009	Defer Date:21.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.10.2009.			

27	Case No.: 2/10/83-ALC1/2009	Party Name:SUPREME IMPEX	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status: Case Deferred
	HQ File :01/83/050/00145/AM10/	RLA File :05/24/040/00743/AM09/	Lic.No/Date:0510241852 20.05.2009	Defer Date:07.10.2009

Decision : The Committee considered the case as per agenda. The representative of DC(SSi) stated to give copy of application. The Committee decided to send copy to DC(SSi) and defer consideration of the case for two weeks. Accordingly the case may be re-listed on 7/10/2009.

28	Case No.: 6/10/83-ALC1/2009	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status: Case Approved
	HQ File :01/83/050/00149/AM10/	RLA File :31/24/040/00030/AM10/	Lic.No/Date:3110038481 21.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 23.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Prepaid Scratch cord, Telephone Cord (mini)/ISO)	1 No.	1. Paper Board (proforma 2S) of Rel. GSM 2. Relevant Scratch off label of Rel.size	1.05 Kg/Kg content in export Net + 3% wastage
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

29	Case No.: 19/10/83-ALC1/2009	Party Name:SONI POLYMERS PVT. LTD.	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status: Case Deferred
	HQ File :01/83/050/00162/AM10/	RLA File :03/95/040/00071/AM10/	Lic.No/Date:0310521238 26.05.2009	Defer Date:21.10.2009
	Decision : The Committee considered the case as per agenda and send the application to Deptt. of C&PC(PC.Div.). The copy of the application was handed over to Shri A.K Aggarwal in the meeting No.26/08 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 21.10.2009.			

	Case No.: 10/26/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status: Case Approved
	HQ File :01/83/050/00484/AM10/	RLA File :08/24/040/00043/AM10/	Lic.No/Date:0810080311 28.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/99/2004/Ch.II dated 17.8.2007 on repeat basis as under:-			

30	Export Item	Qty.	Import Item	Qty.
	Acid Black 234 (Dye content 98%)	1 Kg	1. Aniline Oil 2. H-Acid 3. Sodium Nitrate 4. Meta Phenylenediamine 5. Acetanilide	0.250 kg 0.365 Kg 0.250 Kg 0.126 kg 0.270 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

31	Case No.:3/22/83-ALC1/2009	Party Name:S.K. SPARES (AUTO) PVT.LTD.	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/00438/AM10/	RLA File :05/24/040/00083/AM10/	Lic.No/Date:0510243215 08.06.2009	Defer Date:21.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8/9/2009 issued by this office. The Committee decided to issue reminder. Accordingly the case may be re-listed on 21.10.2009..			

32

Case No.:1/14/83-ALC1/2009	Party Name:NANDU CHEMICAL INDUSTRIES	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Approved
HQ File :01/83/050/00235/AM10/	RLA File :07/24/040/00097/AM10/	Lic.No/Date:0710065423 17.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/108/2008/Ch.II dated 2.9.2007 as under:-			
Export Item	Qty.	Import Item	Qty.
Potassium Chloride BP/USP	1 Kg	Muriate of Potash/Potassium chloride (Industrial grade)	1.05 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

33	Case No.:2/14/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/00236/AM10/	RLA File :03/94/040/00222/AM10/	Lic.No/Date:0310524633 17.06.2009	Defer Date:07.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.10.2009.			

34	Case No.:5/14/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/00239/AM10/	RLA File :10/24/040/00024/AM10/	Lic.No/Date:1010034066 18.06.2009	Defer Date:21.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.10.2009.			

35	Case No.:7/14/83-ALC1/2009	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Approved
	HQ File :01/83/050/00241/AM10/	RLA File :05/24/040/00135/AM10/	Lic.No/Date:0510244040 19.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 31.8.2009 has stated that the licence has been issued under para 4.7.1 on repeat basis. The Committee decided to withdrawn the case.			

36	Case No.:11/14/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/00245/AM10/	RLA File :10/24/040/00028/AM10/	Lic.No/Date:1010034141 23.06.2009	Defer Date:21.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.10.2009.			

37	Case No.:9/14/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00243/AM10/	RLA File :10/24/040/00020/AM10/	Lic.No/Date:1010034136 23.06.2009	Defer Date:21.10.2009
	Decision : This case was not in this agenda. According the case may be relisted on 21.10.09			

38	Case No.:13/26/83-ALC1/2009	Party Name:ENGLISH INDIAN CLAYS LIMITED	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Approved
	HQ File :01/83/050/00487/AM10/	RLA File :25/24/040/00003/AM10/	Lic.No/Date:2510002550 26.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/120/2004/Ch.III dated 11.6.2004 on repeat basis as under:-			

Export Item	Qty.	Import Item	Qty.
Modified Tapioca Starch (apioca Starch content : 88% min.)	1 Kg	Tapioca Starch	0.900 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.:12/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00383/AM10/	RLA File :03/94/040/00230/AM10/	Lic.No/Date:0310526194 29.06.2009	Defer Date:21.10.2009
	Decision : This case was not in this agenda. According the case may be relisted on 21.10.09			

40	Case No.:11/26/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/00485/AM10/	RLA File :04/24/040/00064/AM10/	Lic.No/Date:0410106108 14.07.2009	Defer Date:21.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 21.10.2009.			

41	Case No.:12/26/83-ALC1/2009	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/00486/AM10/	RLA File :03/94/040/00169/AM10/	Lic.No/Date:0310529451 17.07.2009	Defer Date:21.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.10.2009.			

42	Case No.:1/18/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Approved
	HQ File :01/83/050/00330/AM10/	RLA File :10/24/040/00121/AM09/	Lic.No/Date:1010034562 22.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/80/2008/Ch.II dated 22.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Hydrogenation Catalyst	1 Kg	1. Cobalt Metal	0.032 Kg

Type HD Max 250 TRX (C20-6-03 TRX) Containing Cobalt Oxide 4% Molybdenum Trioxide 14 ± 1% Alumina 82% Bulk Density = 0.57 Kg/Litre		2. Molybdenum Trioxide 3. Special Grade Alumina Powder	0.140 kg 0.820 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.:2/18/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Approved
	HQ File :01/83/050/00331/AM10/	RLA File :10/24/040/00117/AM09/	Lic.No/Date:1010034563 22.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/80/2008/Ch.II dated 16.1.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	SAPO-11 Powder Silicoaluminophosphate	1 Kg	Alumina Powder	0.440 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

44	Case No.:3/18/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Approved
	HQ File :01/83/050/00332/AM10/	RLA File :10/24/040/00110/AM09/	Lic.No/Date:1010034566 22.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/80/2008/Ch.II dated 16.1.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	SAPO-11 Powder Silicoaluminophosphate	1 Kg	Alumina Powder	0.440 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

Case No.:6/18/83-ALC1/2009	Partv Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:26/83-ALC1/2009	Status:Case
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45			23.09.2009	Deferred
	HQ File :01/83/050/00335/AM10/	RLA File :10/24/040/00046/AM10/	Lic.No/Date:1010034588 22.07.2009	Defer Date:21.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.10.2009.			

46	Case No.:12/18/83-ALC1/2009	Party Name:ATUL LTD.	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/00341/AM10/	RLA File :08/24/040/00100/AM10/	Lic.No/Date:0810081688 23.07.2009	Defer Date:21.10.2009
	Decision : The Committee considered the case as per agenda and decided to refer the application to Deptt. of C&PC(Chem.Div,) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 21/10/2009.			

47	Case No.:14/26/83-ALC1/2009	Party Name:RATHI DYE CHEM LTDD	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/00488/AM10/	RLA File :31/24/040/00070/AM10/	Lic.No/Date:3110039372 23.07.2009	Defer Date:21.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.10.2009.			

48	Case No.:4/20/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00360/AM10/	RLA File :10/24/040/00008/AM10/	Lic.No/Date:1010034703 30.07.2009	Defer Date:21.10.2009
	Decision : This case was not in this agenda. According the case may be relisted on 21.10.09			

49	Case No.:9/26/83-ALC1/2009	Party Name:REFNOL RESINS AND CHEMICALS LIMITED.	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/00483/AM10/	RLA File :08/24/040/00114/AM10/	Lic.No/Date:0810082019 04.08.2009	Defer Date:21.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.10.2009.			

	Case No.:14/20/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Deffered and Re-indexed
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50	HQ File :01/83/050/00370/AM10/	RLA File :10/24/040/00047/AM10/	Lic.No/Date:1010034784 05.08.2009	Defer Date:21.10.2009
Decision : This case was not in this agenda. According the case may be relisted on 21.10.09				

51	Case No.:15/20/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00371/AM10/	RLA File :04/24/040/00086/AM10/	Lic.No/Date:0410106648 05.08.2009	Defer Date:21.10.2009
Decision : This case was not in this agenda. According the case may be relisted on 21.10.09				

52	Case No.:15/26/83-ALC1/2009	Party Name:REFNOL RESINS AND CHEMICALS LIMITED.	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/00489/AM10/	RLA File :08/24/040/00182/AM08/	Lic.No/Date:0810082196 11.08.2009	Defer Date:21.10.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.10.2009.				

53	Case No.:1/22/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/00436/AM10/	RLA File :04/24/040/00097/AM10/	Lic.No/Date:0410106878 14.08.2009	Defer Date:21.10.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy from RLA. Accordingly the case may be re-listed on 21.10.2009.				

54

Case No.:2/22/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Approved
HQ File :01/83/050/00437/AM10/	RLA File :04/24/040/00101/AM10/	Lic.No/Date:0410106880 14.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/265/09-TSW/ dated 25.8.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Solder paste OM 345. (Combination of Paste flux 11.5% and 88.5% Tin	1 Kg	1. Tin Alloy Powder SAC 305 T 3 (Tin Alloy Powder with the combination of Tin	0.8938 Kg

Alloy Powder consisting of Tin 95.5%, Silver 3%, Copper 0.5%)	96.5%, Silver 3% and Copper 0.5%) 2. Paste Flux OM 345 (Paste Flux – OM 345)	0.1161 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

55	Case No.:4/22/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/00439/AM10/	RLA File :04/24/040/00078/AM10/	Lic.No/Date:0410106933 17.08.2009	Defer Date:21.10.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 23.9.09 offered by him the Committee decided to call for the following information from the firm as under: 1. GSM of Kraft paper 2. Corn starch required to manufacture 100 Kg of glue to be used in manufacturing process 3. Quantity of glue required to manufacture 100 Kg of export product 4. Production of item of export under reference and corresponding consumption of various raw material duly certified by Central Excise for the last one year. Accordingly the case may be re-listed on 21.10.2009.			

56	Case No.:5/22/83-ALC1/2009	Party Name:JUPITER TECHNOLOGIES PVT LTD	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/00440/AM10/	RLA File :07/24/040/00187/AM10/	Lic.No/Date:0710066528 17.08.2009	Defer Date:21.10.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.10.2009.			

57	Case No.:6/22/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Case Deferred
	HQ File :01/83/050/00441/AM10/	RLA File :10/24/040/00032/AM10/	Lic.No/Date:1010034996 18.08.2009	Defer Date:21.10.2009
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 21.10.2009.			

58	Case No.:2/24/83-ALC1/2009	Party Name:EURO CERAMICS LTD.	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00458/AM10/	RLA File :03/94/040/00434/AM09/	Lic.No/Date:0310535723 28.08.2009	Defer Date:21.10.2009
	Decision : This case was not in this agenda. According the case may be relisted on 21.10.09			

59	Case No.:3/24/83-ALC1/2009	Party Name:EURO CERAMICS LTD.	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00459/AM10/	RLA File :03/94/040/00433/AM09/	Lic.No/Date:0310535729 28.08.2009	Defer Date:21.10.2009
	Decision : This case was not in this agenda. According the case may be relisted on 21.10.09			

60	Case No.:4/24/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00460/AM10/	RLA File :03/94/040/00455/AM10/	Lic.No/Date:0310535739 28.08.2009	Defer Date:21.10.2009
	Decision : This case was not in this agenda. According the case may be relisted on 21.10.09			

61	Case No.:6/24/83-ALC1/2009	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00462/AM10/	RLA File :31/24/040/00067/AM10/	Lic.No/Date:3110039796 01.09.2009	Defer Date:07.10.2009
	Decision : This case was not in this agenda. According the case may be relisted on 21.10.09			

62	Case No.:5/24/83-ALC1/2009	Party Name:AVERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:26/83-ALC1/2009 23.09.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00461/AM10/	RLA File :05/23/040/00007/AM10/	Lic.No/Date:0510248737 02.09.2009	Defer Date:21.10.2009
	Decision : This case was not in this agenda. According the case may be relisted on 21.10.09			

Date:25.09.2009
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer